

(ख) यदि हां, तो प्रस्ताव का व्यौरा तथा अनुमानित लागत क्या है ?

विज्ञान और प्रौद्योगिकी मंत्रालय तथा महा-नागर विकास, परमाणु ऊर्जा, इलेक्ट्रॉनिकी और अन्तरिक्ष विभागों में राज्य मंत्री (श्री शिवराज पाटिल) :  
(क) जी, हां ।

(ख) प्रशिक्षण तथा तकनीकी शिक्षा निदेशालय, दिल्ली प्रशासन का निम्नलिखित प्रशिक्षण/पाठ्यक्रमों को शुरू करने का प्रस्ताव है:—

1. कम्प्यूटर पर आधारित डिजाइन/कम्प्यूटर पर आधारित विनिर्माण प्रचालन (सी०ए० डी०- सी०ए० एम० प्रचालक) ।
2. कम्प्यूटरीकृत संख्यात्मक नियंत्रण मशीन टूल प्रचालक ।
3. औद्योगिक तथा अंकीय इलेक्ट्रॉनिक उत्पादों में डिजाइनर/विशेषज्ञ ।
4. इलेक्ट्रॉनिक, गैस यांत्रिकी तथा एल्यूमिनियम कंट्रोल सिस्टम का अनुरक्षण ।
5. स्वचालित उत्पादन तकनीशियन ।
6. मापविज्ञान प्रयोगशाला तकनीशियन ।
7. सूचना-विज्ञान ।

ये पाठ्यक्रम अल्पकालीन अवधि के हैं, इनका संबंध विभिन्न शैक्षणिक योग्यता के तकनीशियनों तथा व्यावसायिक प्रशिक्षण देने से भी है, जिसका तात्पर्य भारत में पहले से ही कार्य कर रहे प्रशिक्षकों के ज्ञान को अद्यतन बनाना है ।

इटली के प्रस्ताव में 53.55 लाख अमरीकी डालर की सहायता की व्यवस्था की गई है । इसके व्यौरे नीचे दिए अनुसार हैं:—

(1) मशीनरी 43.0 लाख अमरीकी डालर

(2) कार्य शुरू करने के 10.55 लाख लिये मूल डिजाइन अमरीकी डालर तथा भूमि आयोजना पर व्यय

इटली में भारतीय कार्मिकों का प्रशिक्षण शिक्षण सामग्री तथा तकनीकी विशेषज्ञों/सलाहकारों की व्यवस्था करना

योग 53.55 लाख अमरीकी डालर

भूमि तथा भवन आयातित मशीनरी पर लगने वाला सीमा शुल्क, फर्नीचर आदि पर होने वाले व्यय के लिये भारत सरकार/दिल्ली प्रशासन की ओर से 350 लाख रुपये का अंशदान होगा ।

परियोजना के साथ एक उत्पादन केन्द्र को शामिल करने का भी प्रस्ताव है, जिसमें संघटक पुर्जों के उत्पादन का कार्य किया जायेगा । परियोजना को शुरू करने से पहले, कुछ तकनीकी व्यौरों को अंतिम रूप दिया जा रहा है ।

#### Withdrawal of sanction of Pension of Retiring Defence Personnel From C.D.A. (P) Allahabad

2528. SHRI SATYA PRAKASH MALAVIYA : Will the PRIME MINISTER be pleased to state :

(a) whether Government have recently withdrawn the sanction and notification of service pension of retiring and ordinary service personnel of Air Force, Navy and Army from the office of the C.D.A. (P), Allahabad;

(b) if so, what are the reasons therefor and whether any representations have been received by Government against the said order; and

(c) whether Government propose to withdraw the order, if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH): (a) The authority to sanction various types of pensionary benefits in respect of officers and personnel of the Navy and Air Force retiring on or after 1st November, 1985 has been delegated to the Controller of Defence Accounts (Navy), Bombay and the Deputy Controller of Defence Accounts (Air Force), New Delhi, respectively.

(b) The Government orders have been issued with a view to streamline the procedure and in the interest of the pensioners. The Government have received some representations against this delegation.

(c) Since the Government orders have been issued after considering all the aspects and in the interest of the pensioners, it is not proposed to withdraw the orders.

#### **Pollution Control System in Fertilizer Plants**

2529. SHRIMATI USHA MALHOTRA :  
DR. LOKESH CHANDRA :  
SHRIMATI MONIKA DAS :

Will the PRIME MINISTER be pleased to state :

(a) the names of public sector fertilizer plants in which pollution control systems have yet to be installed; and

(b) whether the aforesaid plants have obtained clearance against environmental pollution ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FOREST (SHRI Z.R. ANSARI) : (a) and (b) The information is being collected and will be laid on the table to the sabha.

#### **Assistance to Acharya Rajneesh by the Indian Embassy in US**

2530. SHRI ASHWANI KUMAR ;  
SHRI S.W. DHABE :

Will the Minister of EXTERNAL AFFAIRS be pleased to refer to answer to Unstarred Question 607 given in the Rajya Sabha on the 21st November, 1985 and state :

(a) whether any assistance was also given by the Indian Embassy in US to Acharya Rajneesh in the cases filed against him in US; and

(b) if so, the details thereof and what is the result of criminal cases filed against him?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K.R. NARAYANAN) : (a) Yes, Sir. The Embassy of India in Washington extended the normal consular assistance. It is expected to give in cases of Indian nationals in similar situation, in accordance with international practice.

(b) In connection with the legal proceedings concerning Shri Rajneesh in the USA, his attorneys were in touch with the Embassy of India in Washington for such legal advice that they might need. The Embassy of India also consulted its Honorary Legal Adviser in the matter. Besides approaching the State Department to ensure that Shri Rajneesh's rights were protected and that he received humane and fair treatment, an officer of the Consulate General of India San Francisco was deputed to visit Shri Rajneesh in Portland on November 8 to render whatever assistance he could. He obtained agreement of the prison commandant that Shri Rajneesh's needs would be taken care of including timely food and medicines.